



2026:AHC:20284

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 322 of 2026

Ravi Shankar

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s) : Prashant Sharma, Vibhanshu Dhar Dwivedi
Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief :-

"Issue a writ, order or direction in the nature of mandamus directing and commanding the respondent No.2 to decide the proceedings of Case No.257 under Section 9-A (2) of the U.P. Consolidation of Holdings Act, 1953 including the amendment application within a fixed period forthwith"

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the Consolidation Officer (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

January 29, 2026

VR

(Dinesh Pathak,J.)